

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 284 of 2013**

**Dated : 17<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Raj West Power Ltd.**

**..... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory  
Commission & Ors.**

**..... Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. M.G. Ramachandran**

**Ms. Swagatika Sahoo**

**Ms. Poorva Seigal**

**Counsel for the Respondent(s):**

**Mr. R.K. Mehta for R.1**

**Mr. P.N. Bhandari for R.2,3, 4 & 5**

**ORDER**

Mr. Bhandari, the learned counsel appearing for Respondent nos. 2 to 5 seeks for some time for filing the reply. Accordingly, he is directed to file the same on or before 10.02.2014 after serving copy on the other side.

Post the matter on **18.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
ts/vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**